



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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No. 45 Dispur, Saturday, 20th February, 2016, 1st Phalguna, 1937 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 20th February, 2016

No.LGL.78/2013/18.. The following Resolution, which was unanimously passed and adopted by the Assam Legislative Assembly in its sitting held on 10th December, 2015, is hereby published for general information.

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ASSAM LEGISLATIVE ASSEMBLY

Government Resolution for the Winter Session of the Assembly, 2015

Dr. Nazrul Islam (Minister, Health & Family Welfare) to move :

“The House do now resolve and adopt this resolution for adoption of Clinical Establishment (Registration & Regulation) Act, 2010 (No. 23 of 2010) in the state of Assam under Article 252 of the Constitution of India.

The erstwhile Assam Health Establishment Act, 1993 & Rules, 1995 thereof has already been repealed.

The parliament enacted the Clinical Establishments (Registration & Regulation) Act, 2010 (No. 23 of 2010) for a better and uniform system of registration and regulation of Clinical Establishments.

The salient features of this Act are :-

- The legislation makes it obligatory for clinical establishments to provide treatment and stabilize anyone who comes or is brought in an ‘emergency medical condition’.
- The legislation also sets up a National Council which will classify, determine and develop minimum standards for clinical establishments. Besides, with registration of clinical establishments to be made mandatory, the Council will also compile and publish a National Register.
- As per the text of the Act, it will apply to all clinical establishments belonging to any recognized systems of medicine, as well as single doctor establishments with or without beds.
- Each state will set up a multi-member State Council Establishments, while the registering authority will be a multi-member body at the district level.
- There will be two types of registration-provisional and permanent”.

Certified that the above Resolution was unanimously passed and adopted by the Assam Legislative Assembly in its sitting held on 10th December, 2015.

**Principal Secretary,
Assam Legislative Assembly** ”

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S. M. BUZAR BARUAH,
Secretary to the Govt. of Assam,
Legislative Department, Dispur.